

## Mostt. Urmila W/o Late Darshan Rana Vs Manager Of United India Insurance Company Ltd

**Court:** Jharkhand High Court

**Date of Decision:** Jan. 21, 2025

**Hon'ble Judges:** Gautam Kumar Choudhary, J

**Bench:** Single Bench

**Advocate:** Hemant Kr. Shikarwar, M/s Priyanka, Abhishek Kr., Amandeep, Manish Kumar

**Final Decision:** Allowed

### Judgement

Annual income of the  
 deceased, the  
 taking Rs.4,000/- as monthly  
 income, 25%  
 as  
 Future prospect", "Rs.4,000/- X 12 =  
 Rs.48,000/-  
 +  
 Rs.48,000/- X 1/4, as  
 Future prospect, = Rs.60,000/-,  
 Annual Dependency after  
 deducting 1/4th", "Rs.60,000/- Rs.15,000/-=  
 Rs.45,000/-,  
 Multiplier, taking 42  
 years as the age of the deceased at the  
 time of  
 the accident", 14, "Rs.45,000/-

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X 14=Rs.6,30,000/-

Loss of Estate, Funeral

ExpensesÃ, andÃ, LossÃ, of

Consortium", "Rs.70,000/-", "Rs.70,000/-

,Total, "Rs.7,00,000/-